

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3393
TO BE ANSWERED ON 22.03.2017**

LOSS TO RAILWAY PROPERTY

3393. SHRI RAJKUMAR SAINI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has assessed the quantum of loss to its properties due to attacks and revenue loss due to Rail Roko Abhiyans during the violent Jat reservation agitation in Haryana recently;**
- (b) if so, the details thereof along with the number of cases filed by GRP/RPF/State police in this regard and the status report of action taken thereon, case-wise; and**
- (c) if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) & (b): In the recent past, only one incident of violent Jat reservation agitation in Haryana involving damage to railway property worth ₹ 50,000/- has been reported on 26.02.2017. In this regard, Government Railway Police/Hisar has registered a case vide Cr. No. 23/2017 u/s 147, 149, 186, 353 of Indian Penal Code & 3 of the Prevention of Damage to Public Property Act on 26.02.2017. In this incident, Railway Protection Force/Hisar has also registered a case vide Cr. No. 50/2017 u/s 160 (b) and 174 of the Railways Act dated 26.02.2017. No arrest has been made in the cases.

(c): Does not arise.
